

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3409
TO BE ANSWERED ON 13TH MARCH, 2020**

ORGAN DONATION

3409. SHRI SANTOSH PANDEY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of policy of the Union Government regarding organ donation;
- (b) whether there is any difference between the policies of Union and State Governments in this regard, if so, the details thereof;
- (c) the number of cases of organ donation pending since January 1, 2018, State/UT-wise particularly in Chhattisgarh along with the reasons for pendency;
- (d) whether the Union Government is formulating any plan to simplify the policy on organ donation; and
- (e) if so, the time by which it is likely to be implemented?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (e): Government of India has enacted the Transplantation of Human Organs Act, 1994 which has been amended in 2011 after the Parliament has passed the Transplantation of Human Organs (Amendment) Act, 2011. The Act is for the purpose of regulation and removal, storage and transplantation of human organs and tissues for therapeutic purpose and for prevention of commercial dealing in human organs and tissues and for matters connected therewith or incidental thereto.

Further, Ministry of Health and Family Welfare, Government of India has notified Transplantation of Human Organs and Tissues Rules, 2014. The aforesaid Act and Rules provide for the policy regarding organ donation.

Health being a State subject, the States are required to adopt the Act before it may become applicable therein. The Original Act, i.e. the Transplantation of Human Organs Act, 1994 is applicable in all States and Union Territories (UTs) except State of Andhra Pradesh and Telangana which have their own Act on this subject.

After notification by Government of India, the Transplantation of Human Organs (Amendment) Act, 2011 has come into force on 10-01-2014 in the States of Goa, Himachal Pradesh, West Bengal, and all UTs. Subsequently the States which have adopted the Amendment Act till date are Rajasthan, Sikkim, Jharkhand, Kerala, Odisha, Punjab, Maharashtra, Assam, Manipur, Bihar, Chhattisgarh, Gujarat and Uttar Pradesh. Other States have not yet adopted the Amendment Act.

State/UT wise details of the number of cases of organ donation pending since January 1, 2018, are at **Annexure**. The reason for pendency is gap between demand and supply of organs.

S.No	States/ UTs	No. of Cases in Waiting List
1.	Andaman Nicobar Island	0
2.	Andhra Pradesh	1861
3.	Arunachal Pradesh	0
4.	Assam	43
5.	Bihar	23
6.	Chandigarh	1521
7.	Chhatisgarh	0
8.	Dadra and Nagar Haveli and Daman and Diu	0
9.	Delhi	4543
10.	Goa	20
11.	Gujarat	318
12.	Haryana	164
13.	Himachal Pradesh	0
14.	Jammu and Kashmir	37
15.	Jharkhand	0
16.	Karnataka	2550
17.	Kerala	2252
18.	Ladakh	0
19.	Lakshwdeep	0
20.	Madhya Pradesh	269
21.	Maharashtra	6844
22.	Manipur	11
23.	Meghalaya	0
24.	Mizoram	0
25.	Nagaland	0
26.	Odisha	55
27.	Puducherry	226
28.	Punjab	16
29.	Rajasthan	231
30.	Sikkim	0
31.	Tamil Nadu	4661
32.	Telangana	2680
33.	Tripura	0
34.	Uttar Pradesh	2340
35.	Uttrakhand	0
36.	West Bengal	221
	Total	30886